GOVERNMENT OF INDIA MINISTRY OF COOPERATION

LOK SABHA STARRED QUESTION No. 305 TO BE ANSWERED ON 10TH AUGUST 2021

EASE OF DOING BUSINESS

*305. DR. SUKANTA MAJUMDAR: DR. JAYANTA KUMAR ROY:

Will the Minister of COOPERATION सहकारिता मंत्री be pleased to state:

(a) whether the Ministry has been entrusted with the responsibility to streamline processes for 'Ease of doing business' for cooperatives and enable development of Multi-State Cooperatives in the country and if so, the details thereof;

(b) whether the Ministry is aware of the problem of pseudo cooperative financial companies launched by some big corporate houses to siphoning public money from commercial venture to cooperative society;

(c) if so, the reaction of the Government thereto;

(d) whether the Government has been informed by the Serious Fraud Investigation Office (SFIO) regarding investment of any such Group which is being converted into other schemes like cooperative or other multipurpose societies of the same group; and

(e) if so, the status of investigation and action taken by the Government thereon?

ANSWER

Minister of COOPERATION सहकारिता मंत्री (SHRI AMIT SHAH)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 305 DUE FOR REPLY ON 10th AUGUST, 2021

(a): The Ministry of Cooperation has been allocated work as per Government of India (Allocation of Business) Rules, 1961 as shown in Annexure – I.

(b) & (c): The cooperative societies registered under the Multi State Cooperative Societies (MSCS) Act, 2002 are functioning as autonomous cooperative organizations accountable to their members. In case of complaints against any multi – State cooperative society, action is taken as per the provisions of MSCS Act, 2002, including winding up and initiation of liquidation proceedings.

(d) & (e): Serious Fraud Investigation Office (SFIO) has sent reports to the Ministry regarding companies and their promoters who alsohave substantial interest in cooperative societies registered under MSCS Act, 2002. Action on reports of SFIO is taken under Multi State Cooperative Societies Act, 2002 and/or The Companies Act, 2013. The Investigation by SFIO is at different stages.

- General Policy in the field of Co-operation and Co-ordination of Cooperation activities in all sectors Note:- The Ministries concerned are responsible for Co-operatives in the fields.
- 2. Realization of vision" from cooperation to prosperity"
- 3. Strengthening of cooperative movement in the country and deepening its reach up to the grassroots.
- 4. Promotion of cooperative-based economic development model, including the spirit of responsibility among its members to develop the country.
- 5. Creation of appropriate policy, legal and institutional framework to help cooperatives realize their potential.
- 6. Matters relating to National Co-operative organization
- 7. National Co-operative Development Corporation
- Incorporation, regulation and winding up of Co-operative societies with objects not confined to one State including administration of 'the Multi-State Co-operative Societies Act, 2002 (39 of 2002)': Provided that the administrative Ministry or Department shall be 'the

Central Government' for the purpose of exercising powers under the Multi-State Co-operative Societies Act, 2002(39 of 2002), for Co-operative units functioning under its control.

9. Training of personnel of co-operative departments and co-operative institutions (including education of members, office bearers and non-officials).
